

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-202

IB-2414/ND/2019

IA/1734/2020

IN THE MATTER OF:

Argus Global Logistics Pvt Ltd

Vs.

Stockflow Express Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 03.11.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Rajendera Beniwal, Mr. Kumar Sumit, Mr. Chirag Gupta,
Mr. Alok Kaushik

For the Respondent

: Mr. Dipender Chauhan for R-5, Mr. Manish Kumar Gupta for R-
6, Ms. Eva Srivastava for R-7

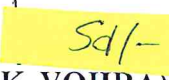
ORDER


Mr. Dipender Chauhan has appeared on behalf of R-5 and submitted that he has been informed by the Ld. Counsel for R-1 to 4 that the counsel is tested COVID-19 positive and sought adjournment. He further submitted that he has not filed the reply as yet.

From the perusal of the order dated 12.10.2020, we noticed that all the respondents were directed to file the reply within two weeks from the date of receipt of the application.

Mr. Alok Kaushik, RP appeared in person and informed us that the copy of the petition has already been served upon the counsel for the respondents on the same day. But it appears to us, despite that no reply has been filed on behalf of the respondents. Since, it is an application filed under Section 19(2) of the IBC, therefore, we are not inclined to give more opportunity to the respondents to file the reply. Accordingly, all the respondents who have not filed the reply are debarred from filing the reply.

List the case on **26.11.2020**.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)